

DIVISION BENCH
COURT - II

S-6

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/618(KB)2020
IA(I.B.C)/1231(KB)2024,
IA(I.B.C)/1233(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26TH JUNE 2024

IN THE MATTER OF	RELIANCE BROADCAST NETWORK LIMITED VS YESCOM INDIA SOFTECH PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. S. Chakraborty, Adv.] For the Liquidator
Mr. D. Chakraborty, Adv.]
Ms. Shreya Basu, Adv.]

Ms. Mahima Singh, Adv.] For the Reliance Broadcast Network Limited.
Ms. Shrishti Agnihotri, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the Liquidator present.
2. **IA(I.B.C)/1231(KB)2024:**
 - a. The details as mentioned in the prayer has not been furnished. Therefore, IA(I.B.C)/1231(KB)2024 is dismissed as withdrawn.
 - b. We give liberty to come up fresh to Ld. Counsel for the liquidator.
3. **IA(I.B.C)/1233(KB)2024:**
 - a. Ld. Counsel appearing for the liquidator seeks liberty to delete present Respondent No.4 from the array of respondent to implead Reliance Broadcast Network Limited, accordingly, let necessary corrections be carried out in the cause title. After corrections are being carried out Registry is directed to issue

notice to the Respondents by way of speed post and by e-mail and place the tracking information report on record.

- b. List the matter on 23.07.2024.**

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)